

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**OA-2081/2018**

**New Delhi, this the 30<sup>th</sup> day of May, 2018**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Mahipal  
Age-56 years  
6298/D, PIS 28822748  
S/o Shri Dharampal Singh  
R/o Village, Jainti  
District-Rewari, Haryana. .... **Applicant**

(through Sh. Rajesh Kumar for Shri Sachin Chauhan)

**Versus**

1. Govt. of NCTD through  
The Chief Secretary  
Govt. of NCTD  
A-Wing, 5<sup>th</sup> Floor  
Delhi Secretariat  
New Delhi – 110 113.
2. The Commissioner of Police  
Delhi Police  
Police Headquarters, I.P.Estate  
New Delhi.
3. The DCP (Traffic)  
Todapur Traffic Police Line  
Delhi. .... **Respondents**

**ORDER(ORAL)**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

This OA has been filed by the applicant seeking the following reliefs :-

"8.1 To further direct the respondents to re-fixed the pay of applicant w.e.f.1.3.1996 i.e. the day after applicant granted annual increment (after giving the benefit of exercising the option as per recommendation of 5<sup>th</sup> Pay Commission) at par as given to HC Jagdish Chander in pursuance of Hon'ble CAT judgment dated 25.02.2011 in OA No.-1750/2008 and compliance order of department dated 26.04.2011 and Hon'ble Tribunal Judgment dated 28.08.2015 in OA No.3141/2012 (Udaibir Vs. GNCTD), OA No.1440/2016 titled as Yashbir Singh, ASI Vs. GNCTD dated

26.04.2016 (already complied), OA No.37/18 (Ravinder Singh Vs. GNCTD) dated 4.1.18 (already complied) with all consequential benefits and pay & allowances and all arrears. ”

(ii) To direct the respondents to dispose of the representation of the applicant (annexed along with the OA) for considering the case of applicant for re-fixing the pay w.e.f.1.3.1996 i.e. the day after applicant granted annual increment (after giving the benefit of exercising the option as per recommendation of 5<sup>th</sup> Pay Commission) at par as given to HC Jagdish Chander in pursuance of Hon'ble CAT judgment dated 25.02.2011 in OA No.-1750/2008 and compliance order of department dated 26.04.2011 and Hon'ble Tribunal judgment dated 28.08.2015 in OA No.3141/2012 (Udaibir Vs. GNCTD), OA No.1440/2016 titled as Yashbir Singh, ASI Vs. GNCTD dated 26.04.2016 already complied with all consequential benefits and pay & allowances and all arrears  
Or/and

Any other relief which this Hon'ble court deems fit and proper may also be awarded to the applicant.

2. Learned counsel for the applicant states that the applicant has preferred a representation dated 26.03.2018 in this regard and states that he will be happy and satisfied if a direction is given to the respondents to decide the said representation of the applicant in a time bound manner.

3. Taking into consideration the submission made by the counsel for the applicant at the Bar, we feel it unnecessary to keep the OA pending before this Tribunal and we direct the respondents to decide the aforesaid representation dated 26.03.2018 of the applicant by passing a reasoned and speaking order within three months from today. The OA is disposed of. It is made clear that nothing has been commented on merits of the case.

**(Praveen Mahajan)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

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